

High Court of Jammu and Kashmir at Jammu
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 893 Dated: 07/12/019

It is hereby notified that the below mentioned Advocates on having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such their Enrolment Certificates are kept in abeyance with effect from the dates shown against each:-


S.No	Name S/Shri	Date of Surrender	Enrollment No. & Date
1.	Mr. Mohd Shabir S/O Sh. Mohd Rafiq R/O B.P.O Samote, Tehsil Kotranka, Distt. Rajouri.	19.11.2019	JK-229/2017 Dt.16.03.2017
2	Mr. Nitish Bhan S/O Sh. N.K. Bhan R/O H.No.49, Lane No.2/6, Dr. K.L. Choudhary Lane, Roop Nagar, Jammu	25.11.2019	JK-1020/11 Dt.01.02.2011
3	Ms. Komal Pandita D/O Chaman Lal Pandita R/O A/P Lane No.1, Chaman Vihar, Jammu	30.11.2019	JK-631/13 Dt.31.12.2013
4	Ms. Anisha Raina D/O Sh. Imkar nath Raina R/O K-17 TRT Flats Near Toli Post Nagarota, Jammu	02.11.2019	JK-1332/11 Dt.20.08.2011

By Order.


(Mohammad Yasin Beigh) 06-12-19
Additional Registrar

No: 28561-73/18 Dated: 07/12/019
Copy to the:-

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge Jammu/Rajouri.
3. Secretary, Bar Council of India, New Delhi
4. President, J&K High Court Bar Association Jammu/Srinagar.
5. President, District Bar Association Jammu/Rajouri.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. Incharge NIC High Court of Jammu & Kashmir, Jammu for uploading on the official website of the High Court.
8. Mr. _____
.....for information.


Additional Registrar
06-12-19